

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

OA No.281/2020

This the 07th day of September, 2020

**Coram : Hon'ble Shri J.V.Bhairavia, Member (J)
Hon'ble Dr. A.K.Dubey, Member (A)**

Sanjay Shyam Kewalramani,
S/o. Shri Shyam Keshavadas Kewalramani
Male, Aged 53 years,
Superintendent, CGST (Group -B),
Presently posted at NACIN, Vadodara Commissionerate,
Residing at : 77, Patel Park Society, Nr. RTO, Sant Kanwar
Colony, Warashia, Vadodara 390 006. Applicant.

(By Advocate : Shri N.S.Kariel)

VERSUS

1. Union of India
(Notice to be served through
The Secretary Revenue
Ministry of Finance, Department of Revenue
North Block, New Delhi 110 001.
2. Central Board of Indirect Taxes
Notice to be served through
The Chairman, CBIC,
Ministry of Finance, Department of Revenue
New Delhi 110 001.
3. The Chief Commissioner of CGST & Central Excise,
Vadodara Zone, GST Bhavan, Race Course Circle,
Vadodara 390 007.
4. The Additional Director General (NACIN),
GST Bhavan, Subhanpura,
Vadodara 390 023. Respondents

O R D E R – ORAL

Per : Hon'ble Shri J.V. Bhairavia, Member (J)

It is averred by the applicant/s in this OA that Non-Financial
Upgradation to the Grade Pay Rs.5400/- granted to him/them cannot

be offset against the First Financial Upgradation under the MACP scheme. It is also the say of the applicant/s that Grade Pay of Rs.5400/- in PB-2 and Grade Pay of Rs.5400/- in PB-3 are one and the same and for the purpose of MACP, the next higher Grade Pay of Rs.5400/- is Grade Pay of Rs.6600/- in PB-3.

Based on the aforesaid contention, it is claim by the applicant/s that they are entitled to MACP benefits to the Grade Pay of Rs.6600/- as 2nd MACP (on next MACP) and further to grant the Second Financial Upgradation to Grade Pay of Rs.6600/- on completion of 20 years of service under MACP Scheme.

2. It is contended that the representation of the similarly placed employees for identical claim had been rejected and therefore, they are also apprehending that their claim will also meet with the same result of rejection. Hence, this OA.

3. Heard counsel for the applicant. We have perused the materials on record.

4. It is noticed that on the aforesaid claim of the applicant/s, we do not find any specific decision taken by the respondents. In other words, there is no decision of the competent authority on the representation, if filed or pending with regard to their claim for grant of benefits of MACP.

In absence of decision on the application/ representation of the applicant/s, in our considered opinion, there is no apparent reason for

us to entertain this OA at this stage. We are of the view that the claim of the financial upgradation under the MACP Scheme needs to be determined by the concerned department/ employer considering the fitness/ eligibility of the concerned employee.

In view of this, we dispose of this OA by allowing the applicant/s to file representation/ additional representation, as the case may be, if not filed, within two weeks from today before the competent authority for redressal of their grievances. On receipt of said representation/ additional representation, as also in the case of pending representation, if any, of the applicant/s, we direct the respondents to consider the same in accordance with the scheme of MACP, extant instructions and fitness determined on the basis of the service record of each applicant and take appropriate decision by giving reason and intimate said decision to the applicant within forty-five days.

5. With the above direction, the OA stands disposed of.

6. Registry is directed to send a copy of this order to the counsel for the applicants through email and the applicants are at liberty to send copy of this order to the respondents through Speed Post and also through email.

(A.K.Dubey)
Member (A)

(J.V.Bhairavia)
Member (J)

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